

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

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ORDER BY THE GOVERNOR

NOTIFICATION

Dated: Shillong, the 26<sup>th</sup> September, 2019.

No.LJ(A)237/80/309 – In exercise of the power conferred under Section 28(1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to designate the Additional District & Sessions Judge, West Garo Hills District as the Special Court to try offences under the aforesaid Act in the District with effect from the date of taking over charge until further orders.

Sd/-

(Shri S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo.No.LJ(A)237/80/309-A,

Dated Shillong, the 26<sup>th</sup> September, 2019.

Copy to :-

1. P.S. to Minister In-charge, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to their notification Memo.No.HCM.11/184/2015-Estt/174-A, dated 3<sup>rd</sup> July, 2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, Tura.
7. Smti Kerpa Meida Lyngdoh Nongbri, Additional District & Sessions Judge, West Garo Hills, Tura.
8. The Superintendent of Police, West Garo Hills, Tura.
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. President, Tura Bar Association, Tura.
11. The Treasury Officer, West Garo Hills, Tura.
12. Personnel (A) Department.
13. Law (B) Department.
14. Personal file of the officer.
15. D.E.O., L.R. Office, Shillong for uploading the notification in Law Department website.
16. Guard file.

By Order etc.,

*Sanny*

Deputy Secretary to the Govt. of Meghalaya,  
Law Department.

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